

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 82 of 2020**

**&**

**I.A. No. 1344 of 2020**

**IN THE MATTER OF:**

**Baby Mathew & Anr.**

**....Appellants**

**Vs.**

**Mar Jacob Thoomkuzhy & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. U.K. Chaudhary, Sr. Advocate along with Mr. Mansumyer Singh and Mr. Prince Jose, Advocates**

**For Respondents: Mr. Manoj Menon, Advocate for R-1 to R-4.**

**Mr. K.S. Ravichandran, Practicing Company Secretary & Ms. S. Manjula Devi, Advocate for R-5 to R-10.**

**With**

**Company Appeal (AT) No. 98 of 2020**

**IN THE MATTER OF:**

**Biju George & Ors.**

**....Appellants**

**Vs.**

**Jeevan Telecasting Corporation Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. K.S. Ravichandran, Practicing Company Secretary & Ms. S. Manjula Devi, Advocate**

**For Respondents: Mr. U.K. Chaudhary, Sr. Advocate along with Mr. Mansumyer Singh and Mr. Prince Jose, Advocates for R-1 & 6.**

**Mr. K. Manoj Menon, Advocate for R-2 to 5.**

**ORDER**  
**(Virtual Mode)**

**14.10.2020:** Heard the Learned Counsel Mr. K. Manoj Menon appearing for Respondent No. 1 to 4 in *Company Appeal (AT) No. 82 of 2020* (Respondent No. 2 to 5 in *Company Appeal (AT) No. 98 of 2020*) in part. For continuation, these matters are adjourned to **02<sup>nd</sup> November, 2020**. For filing of the 'Convenience Compilation' by the Learned Counsels appearing for the respective parties, time is granted till next date of hearing and office of the Registry is required to receive the same and keep them in the instant case file.

[Justice Venugopal M.]  
Member (Judicial)

[Shreesha Merla]  
Member (Technical)

*sa/kam*